

ORDER SHEET

O.A / MA / RA / CP NO. 463 OF 2004Applicant/s J.W. Singh & ors Respds. UO & orsAdvocate for Applicant/s sri V. Budhwar Advocate for Respondent/s sri S. Singh / S.C. Mishra

Notes of the Registry	Orders of the Tribunal	Sheet No. (21)
OA is not admitted OA filed after service of petition copy on Standing Counsel for All Respt. Counter affidavit filed on 17/4/03 by Respt Counsel Affidavit filed on 20/7/04 along with MA-3153/04 to Allowed the Application MA-3154/04 to dismiss the Application OA. are pending No Rejoinder affidavit filed so far R 20/4/09 SO (R) dated 28.4.09 D/R (7) Time for filing the rejoinder stood expired on 05.4.04. vide Hon'ble Court order dt 24.2.04. After expiry of the time granted for filing the rejoinder, the case shall be deemed to be ready for hearing and included in the ready list for final hearing in view of (b) of rule 32 of C.A.T. rules of practice, 1993. <u>Apply</u> 28/4/09.	29.04.09 Hon' Mr. Justice A.K. Saxena, J.M. Case is listed for final hearing. In spite of repeated requests none responds on behalf of the applicant. It may be noted that applicant has not cared to file RA inspite of the fact that copy of the CA was served upon him in April 2003. Apparently applicant has lost interest. In view of the ^{above} OA, OA is dismissed in default and for non-prosecution. Interim order, if any, stands discharged. No costs. <u>J.M.</u>	